

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-109

IB-725/ND/2020
New IA/1915/2024

IN THE MATTER OF:

ICICI Bank Ltd.

....Applicant

Vs.

Dehradun Highways Project Limited

.....Respondent

SECTION

U/s 7 IBC Liq.

Order delivered on 24.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

For the Liquidator : Mr. Abhishek Anand, Mr. Kashish Rehab, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/1915/2024:-

This is the Progress Report filed by the Liquidator in terms of Regulation 5 and 15 of the IBBI (Liquidation Process) Regulations, 2016 for the quarter ended on 31.03.2024. Heard the submissions made by Ld. Counsel on behalf of Liquidator. The Progress Report for the quarter ended on 31.03.2024 is taken on record with just exceptions. With these observations, the present application i.e. New IA/1915/2024 is **disposed off**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)